

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1650/(MAH)/2017

CORAM:


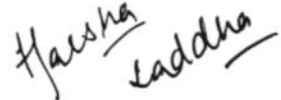



Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2018

NAME OF THE PARTIES: S.N. Plumbing Pvt. Ltd.  
V/s.  
Akshay Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CA. Sanjay Ruia	Resolution Professional for Petitioner	
2.	Harsha Laddha	Legal Counsel for Petitioner	
3.	Rutuja D. Patil	Legal Counsel for Petitioner	
(4)	Rajeev R Panickal	Petitioner	
(5)	Arun Singh	Respondent on behalf of Deepak Chitnis & Chigrikar	

ORDER

C.P. No. 1650/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

**C.P. No. 1650/I&BC/NCLT/MB/MAH/2017**

2. This Petition is listed for hearing filed on 24.11.2017. The total amount claimed is Rs. 10,77,212/- inclusive of interest.
3. The Notice of Demand is stated to be served upon one of the Director. It is also alleged that no Reply has been received from the debtor.
4. The Bank Certificate is on record. The Applicant is directed to place on record the steps taken in the past for recovery of the outstanding debt.
5. From the side of the Respondent, the Learned Counsel is given liberty to file Vakalatnama.
6. The matter is adjourned to **16.01.2018**.

**Sd/-**

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

01.01.2018

aah

**Sd/-**

**M.K. SHRAWAT**  
Member (Judicial)